

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

MUMBAI BENCH

COMPANY SCHEME PETITION NO 504 OF 2017

IN

COMPANY SCHEME APPLICATION NO 270 OF 2017

In the matter of the Companies Act, 2013

And

In the matter of Sections 230 to Section 233 and other applicable provisions of Companies Act, 2013

And

In the matter of Composite Scheme of Arrangement among Reliance Big Broadcasting Private Limited and Big Magic Limited and Azalia Broadcast Private Limited and Zee Entertainment Enterprises Limited and their respective Shareholders and Creditors ("Scheme")

**AZALIA BROADCAST PRIVATE )**  
**LIMITED**, a Company incorporated under )  
the provisions of Companies Act 1956 with )  
Corporate Identity No. )  
U45400MH2007PTC243437 having its )  
Registered Office at 401, 4th Floor, Infiniti, )  
Link Road, Oshiwara, Andheri West, )  
Mumbai 400 053. ).....Petitioner Company

**Called for admission**

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Petitioner Company

**Coram: Ina Malhotra, Member (Judicial)**

**DATE: 23<sup>rd</sup> June, 2017**

1. Petition admitted.
2. Petition fixed for hearing on 12<sup>th</sup> July, 2017.

3. Learned Counsel for the Petitioner Company submits that in pursuance of Order dated March 15, 2017 passed by this Tribunal in Company Scheme Application No 270 of 2017, the meeting of the Equity Shareholders of the Petitioner Company was convened and held at 401, 4th Floor, INFINITI, Link Road, Oshiwara, Andheri West, Mumbai 400 053 on Monday, 8<sup>th</sup> May, 2017 at 12:00 noon for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed Composite Scheme of Arrangement among Reliance Big Broadcasting Private Limited and Big Magic Limited and Azalia Broadcast Private Limited and Zee Entertainment Enterprises Limited and their respective Shareholders and Creditors. In the said meeting, the Scheme was approved by requisite majority representing three fourth in value and majority in number of the equity shareholders who had cast valid votes on the Resolution by way of Poll at the meeting. The Chairman of the meeting has submitted his report dated 1<sup>st</sup> June 2017 stating the outcome of the meeting.
4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authority within whose jurisdiction the Applicant Company's assessments are made, the Central Government through Regional Director, Western Region, Mumbai, Registrar of Companies, Mumbai and Ministry of Information and Broadcasting. No representation is received by the Petitioner Company from any Regulatory Authority. The requisite information called for by the office of Regional Director has already been submitted by the Petitioner Company and no further information has been sought for.
5. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two local newspapers viz. "Free Press Journal" in English and "Navshakti" in Marathi, both circulated in Mumbai.
6. The Petitioner Company to file an affidavit regarding the directions given by the Tribunal pertaining to advertisement of notice of hearing and report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

**Ina Malhotra, Member (Judicial)**